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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 1995

T. C. Saha.....Applicant(s)

Versus

Union of India & others.....Respondent(s)

Sr. No	Date	Orders	Office note as to action ( if any ) taken on order
1	30/1/95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S. C. Saha</p> <p style="text-align: center;">... Registrar</p> <p>Heard Sri K.N.Jena for the applicant and Sri Ashok Mishra for the respondents.</p> <p>The applicant, who is at present working as Junior Engineer in the office of the Executive Engineer, Bhubaneswar Central Division No. I, C.P.W.D. Unit-VIII, Bhubaneswar, has been transferred on promotion to Silchar Central Circle. He has represented to the Superintending Engineer, <del>Executive Engineer Central Division No. I</del> Co-ordination Circle (EZ), C.P.W.D. 234/4, A.J.C. Bose Road, Calcutta-20 (respondent No. 4) requesting his retention in his present post till the end of March, 1995 in view of the education of his daughter. It is mentioned that this representation has not yet been disposed of by the</p>	<p>Sl. O. of 16/5/95 22 filed.</p> <p>By 30/1/95</p> <p>In this application No. 19, the applicant has challenged the order of transfer.</p> <p>By 30/1/95</p> <p>For Registration</p>
2	31-1-95		<p>SD</p> <p>By 30/1/95</p> <p>Registration</p> <p>SD</p> <p>By 30/1/95</p> <p>For Admonition</p> <p>SD</p> <p>By 30/1/95</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
Contd.....		<p>respondent No.4. It is also mentioned on behalf of the applicant that Sri N.Sengupta has not been relieved from his present post so far. Considering <del>the</del> <sup>the applicant's</sup> difficulties, it is directed that/the order contained in Annexure-2 (Office Order No. 355 of 1994 dated 28/29.11.1994), <sup>in</sup> so far as serial No.25 relating to the applicant is concerned, <del>is</del> <sup>31/1</sup> is stayed till 31.3.1995.</p> <p>Thus, the application is disposed of. Copy of the order be handed over to learned counsel for the applicant forthwith.</p> <p style="text-align: right;">J. S. 31/1</p> <p>Member(Admn.)</p>	<p>Or. No. 2 dt. 31.1.95</p> <p>A copy of order dt. 31.1.95 may be given to the applicant's Counsel.  S. O. 31.1.95</p> <p>Received copy of the order dt 31-1-95 D. B. 31-1-95</p> <p>Or. No. 2 dt. 31.1.95</p> <p>A copy of order dt. 31.1.95 along with petition copy may be sent to opp. parties by Regd. Post / A.D.</p> <p>1/2/95</p> <p>1.2.95 S. O.</p>